

**NATIONAL COMPANY LAW TRIBUNAL**

**COURT ROOM NO. 1,**

**MUMBAI BENCH**

**Item No. 32**

**CA 166/2024 (NEW CA) in C.P.(CAA)/24(MB)2024**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**

**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **04.06.2024**

NAME OF THE PARTIES:    **BEGONIA VENTURES PRIVATE LIMITED**

Section 230-232 of the Companies Act, 2013

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**ORDER**

**CA 166/2024 (NEW CA) in C.P.(CAA)/24(MB)2024**

- 1) Ms. Ravina Jain, Ld. Counsel for the Applicant is present.
- 2) The present Company Application has been filed by the Applicant Companies seeking certain correction in the Final Order passed by the Tribunal on 24.04.2014.
- 3) The main Company Petition was filed for the Amalgamation of Begonia Ventures Private Limited with Business Match Services (India) Private Limited and their respective shareholders. This Bench *vide* its order dt. 24.04.2024, allowed the said Captioned Petition.
- 4) The Applicants state that upon perusal of the said Order, it has come to notice that there is One error in the said Order, wherein, at Para 14, Page No.

7 of the Order, the Appointed Date of the Scheme has been mentioned incorrectly as "**01.08.2023**" instead of "**01.04.2022**".

- 5) After going through the records and after reading relevant records, the above said submissions of the Counsel for the Applicant found substantiated. Accordingly, this Bench is of the considered view that the present Company Application is liable to be allowed. Resultantly, this Bench rectifies the inadvertent error which occurred in the order passed by this Bench in the main Company Petition on 24.04.2024.
- 6) Now, wherever the Appointed Date is mentioned in the order dt. 24.04.2024, the same shall now be read as **01.04.2022**.
- 7) Rest of the order dt. 24.04.2024, passed in the Company Petition bearing CP (CAA) No. 24 of 2024, shall stand unaltered. This order shall form part of the said order dt. 24.04.2024 passed in the Company Petition bearing CP (CAA) No. 24 of 2024.
- 8) With the aforesaid observations and directions, the Company Application bearing CA No. 166 of 2024, is disposed of as Allowed. There, will, however, be no order as to cost. Ordered Accordingly.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**